

[Shri Jawaharlal Nehru]

East Asia Collective Organisation. We have expressed our inability to participate in this meeting because it seems to us that it is likely to reverse the trend of conciliation released by the Indo-China settlement. Collective security, according to our belief, can only come by resolving world tensions and developing a pattern of collective peace. Anything that adds to those tensions takes us away from peace. We are apprehensive, therefore, that the proposed South East Asia Collective Organisation will in the present do more harm than any good that it may hope to do in the future.

It is the view and the hope of the Government of India that the present lowering of world tensions, following the Indo-China settlement and the expressed desire of nations for peace, should be followed up and utilised to further the means and prospects of world peace and of resolving present world tensions. The United Nations General Assembly, which meets next month, has before it this historic task. We trust that it will endeavour to resolve some of the stubborn conflicts of our world by the collective peace approach and not by relying on false hopes of peace and security based on fear and war.

Mr. Speaker: The hon. Education Minister.

Shri S. S. More (Sholapur): May I make one request, that this important statement should be circulated to all the Members?

Mr. Speaker: It would be circulated.

CORRECTION OF ANSWER TO SUPPLEMENTARY QUESTION ON STARRED QUESTION No. 632.

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): On behalf of the hon. Minister of Education, I beg to make the following statement.

On the 4th December 1953, in reply to a supplementary question to star-

red question No. 632, enquiring whether Government would consider removing the big disparity which was alleged to exist in the pay scales sanctioned for Manipurians and for non-Manipurians employed as teachers in Government High Schools in the State, it was stated that that question was also being considered. In this connection, I wish to correct a possible misapprehension in the minds of Members and to say that what the Deputy Minister intended to convey was that the question would also be considered of bringing the scales of pay of certain posts in Government High Schools in the Manipur State into line with those for the corresponding categories of posts in the neighbouring State of Assam. There is no disparity in the pay scales of Manipurians and non-Manipurians in the State.

[PANDIT THAKUR DAS BHARGAVA in the Chair]

FOOD ADULTERATION BILL—
contd.

Clause 10.—(Powers of food inspectors)—contd.

Mr. Chairman: We proceed to the next legislative business in the House. Yesterday we finished Amendment No. 137. We proceed further.

Order, order, there is so much noise in the House. Amendment No. 26. List No. 2. Mr. S. V. Ramaswamy.

Shri S. V. Ramaswamy (Salem): Not moving.

Mr. Chairman: Shri Gurupadaswamy. Amendment No. 1, List No. 1.

The Minister of Health (Rajkumari Amrit Kaur): May I request that there may be less noise in the House? We cannot hear one word.

Mr. Chairman: May I request hon. Members now not to speak with each other and kindly resume the business of the House. Yes, Mr. Gurupadaswamy.